

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)**

**: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.02.2024 AT 12:30 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
		7 of IBC	Indian Renewable Energy Development Agency Limited Vs. SLS Power Corporation Limited
CP(IB)/8/7/AMR/2 022	IA(IBC)/162/2023	60(5) of IBBI	SLS Power Corporation Limited (CD) Vs. Indian Renewable Energy Development Agency Limited (FC)
	IA(IBC)/163/2023	60(5) of IBBI	SLS Power Corporation Limited (CD) Vs. Indian Renewable Energy Development Agency Limited (FC)

**ORDER**

Mr. Sagar Arora and Mr. Aakrshan Sahay, Proxy counsels for the FC and Ms. Sowmya, Proxy counsel for the CD present. The Proxy counsel for the CD submitted that he has filed a memo seeking for adjourning the matter. It appears from the perusal of the record that the CD seeking adjournments from the last so many days. Heard. For hearing, list the matter on 14.02.2024 as a last chance.

**IA (IBC)/162/2023:**

Ms. Sowmya, Proxy counsel for the applicant and Mr. Sagar Arora, Proxy counsel for the respondent present. For hearing, list the matter on 14.02.2024.

**IA (IBC)/163/2023:**

Ms. Sowmya, Proxy counsel for the applicant and Mr. Sagar Arora, Proxy counsel for the respondent present. For hearing, list the matter on 14.02.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**